

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1585
ANSWERED ON:21.08.2012
ALLOTMENT OF SHOPS AND LANDS
Ram Shri Purnmasi

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has allotted shops and land for operating stores in Government colonies in New Delhi including Moti Bagh against the decision of the Cabinet Committee on Accommodation;
- (b) if so, the details thereof and the reasons therefor;
- (c) the reasons for not evicting the outlets of the Kendriya Bhandar from the Government accommodation;
- (d) the quantum of rent and electricity dues to be recovered from the Kendriya Bhandar for use of Government accommodation; and
- (e) the steps taken to recover the same?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a) : No, Madam.

(b) : Does not arise.

(c) : Eviction proceeding could not be initiated because (i) the Department of Personnel & Training moved a note for Cabinet Committee on Accommodation, seeking review of its earlier decision and (ii) Parliamentary Standing Committee on Department of Personnel & Training and Law & Justice in its 30th report recommended that Kendriya Bhandar should be allowed to continue from their outlets in Government Colonies in greater public interest.

(d) & (e) : A sum of Rs. 3.7 crore has been recovered and Rs. 5.12 crore is due against the Kendriya Bhandar as on 31.7.2012 towards the arrears of rent at the Market rates of License fee. Ministry of Urban Development has been pursuing the recovery consistently by issuing demand letters at market rate from time to time to Kendriya Bhandar. The Electricity sub meters have been installed for assessing the quantum of arrears on the basis of average consumption during the first two months of installation.